

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1226**

**TO BE ANSWERED ON FEBRUARY 09, 2023**

**HOUSES UNDER PMAY-U**

**NO. 1226. SHRI KARTI P. CHIDAMBARAM:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the total number of houses sanctioned, grounded for construction, completed and occupied by beneficiaries under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since 2015 to till date, State/UT-wise;**
- (b) the details of Central Assistance released and utilized during the said period, year and State/UT-wise;**
- (c) whether inclusion of beneficiaries under PMAY-U is on the basis of Socio Economic Caste Census (SECC) 2011;**
- (d) the ways the Government accounts for persons who are left out of SECC 2011 or have been pushed into poverty since then;**
- (e) whether the Government is aware of increasing instances of undeserving persons having houses under PMAY-U, and if so, the details thereof during the said period, year and State/UT-wise;**
- (f) the details of arbitrary deletions of names of beneficiaries under PMAY-U during the said period, year and State/UT-wise; and**
- (g) whether there is a delay in payment of instalments to beneficiaries and if so, the details thereof during the said period, year and State/UT-wise?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a) & (b): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment**

**(ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria as per scheme guidelines. Against the validated demand of 1.12 crore houses, as on 31.03.2022, 122.69 lakh houses were sanctioned, out of which more than 1.07 crore have been grounded and 68.02 lakh have been completed/delivered to the beneficiaries. The State-wise details of total number of houses sanctioned, grounded for construction, completed/delivered along with Central Assistance are at Annexure.**

**(c) & (d): PMAY-U is implemented with the vision of 'Housing for All'. The scheme adopts a demand driven approach wherein States/Union Territories (UTs) have been empowered to recommend the projects to MoHUA for the beneficiaries identified by them through a demand survey based on eligibility criteria, as mentioned below:**

- (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.**
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹3 lakh.**
- (iii) Ownership of land to avail benefit under BLC component of the Mission.**

**Selection of beneficiaries is done by the States/UTs/Urban Local Bodies (ULBs) based on the above criteria only, irrespective of name of beneficiary listed in SECC-2011 or otherwise. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).**

**(e) & (f): For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval. Selection of beneficiaries under BLC/ISSR vertical is done at the initial stage of project formulation. Under the AHP vertical, the beneficiaries are shortlisted through a transparent allotment process by the implementing agencies after start of construction work at site. However, during the project period, if any beneficiary under AHP vertical is unable to pay their own contribution or found ineligible, other eligible beneficiaries from the waiting list prepared by the implementing agencies at the time of allotment, are considered for allotment of AHP houses. From time to time, addition/deletion of beneficiaries, if requested by States/UTs in already sanctioned projects, are done with the prior approval of respective SLSMC.**

**Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U including those of ineligible applicants are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.**

**(g): No, Sir. As per the scheme guidelines, Central Assistance under different verticals are released to the States/UTs in 3 instalments of 40%, 40% and 20% based on compliances submitted by the State/UT. Further, the disbursement of instalments (Central Assistance and State Share, if applicable) to beneficiaries by States/UTs varies from State to State depending upon the physical & financial progress of projects/houses.**

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## State/UT-wise details of houses sanctioned, grounded for construction and completed/delivered along with Central Assistance under PMAY-U

(As on 23.01.2023)

S. No.		Name of the State/ UT	Physical Progress of Houses (Nos.)			Central Assistance (₹ in crore)		
			Sanctioned	Grounded for Construction	Completed/ Delivered	Sanctioned	Released	Utilised
1	States	Andhra Pradesh	20,74,765	19,25,908	6,67,334	31,622.09	17,803.47	15,953.83
2		Bihar	3,27,315	3,09,603	1,01,567	5,153.40	2,571.47	2,412.80
3		Chhattisgarh	3,06,034	2,61,890	1,60,957	4,849.88	3,513.28	2,997.69
4		Goa	3,150	2,995	2,987	74.60	70.99	70.64
5		Gujarat	10,60,376	9,40,724	7,92,574	21,913.30	17,125.77	16,821.36
6		Haryana	1,66,671	91,982	58,697	2,953.74	1,425.79	1,233.68
7		Himachal Pradesh	13,249	12,880	8,863	241.08	179.27	179.27
8		Jharkhand	2,34,369	2,08,787	1,17,559	3,686.64	2,535.21	2,343.94
9		Karnataka	7,06,320	5,72,101	2,94,209	11,587.96	6,256.79	5,507.31
10		Kerala	1,66,661	1,34,089	1,06,998	2,759.58	1,935.63	1,873.10
11		Madhya Pradesh	9,60,256	9,05,806	5,93,867	15,822.64	12,893.92	12,556.89
12		Maharashtra	15,11,989	10,38,133	7,34,673	27,690.75	16,356.34	15,369.51
13		Odisha	2,13,845	1,70,518	1,19,377	3,344.18	2,091.34	1,983.98
14		Punjab	1,32,895	1,05,882	63,851	2,339.21	1,546.26	1,415.87
15		Rajasthan	2,76,746	2,00,245	1,58,326	5,262.89	3,780.21	3,422.15
16		Tamil Nadu	6,88,854	6,32,765	4,93,176	11,253.10	8,885.30	8,759.66
17		Telangana	2,49,465	2,40,454	2,18,362	4,465.81	3,145.79	3,083.41
18		Uttar Pradesh	16,89,673	15,39,266	11,99,343	26,638.08	21,018.32	20,418.25
19		Uttarakhand	62,762	48,453	27,292	1,159.41	731.56	654.06
20		West Bengal	6,91,146	5,42,425	3,09,258	11,094.38	6,627.12	5,742.68
<b>Sub-total (States)</b>			<b>1,15,36,541</b>	<b>98,84,906</b>	<b>62,29,270</b>	<b>1,93,912.73</b>	<b>1,30,493.82</b>	<b>1,22,800.10</b>
21	North East States	Arunachal Pradesh	9,002	8,570	5,610	189.92	146.19	142.22
22		Assam	1,61,476	1,50,799	71,466	2,445.88	1,313.79	1,313.60
23		Manipur	56,037	47,352	9,427	841.20	435.57	307.30
24		Meghalaya	4,759	3,780	1,101	72.34	29.66	24.30
25		Mizoram	40,756	38,710	6,102	624.88	206.13	203.97
26		Nagaland	32,335	31,880	11,339	511.02	306.96	230.79
27		Sikkim	704	592	209	11.95	7.09	4.30
28		Tripura	94,162	82,643	63,038	1,513.52	1,146.40	999.21
<b>Sub-total (NE States)</b>			<b>3,99,231</b>	<b>3,64,326</b>	<b>1,68,292</b>	<b>6,210.72</b>	<b>3,591.78</b>	<b>3,225.69</b>
29	Union Territories	A&N Islands	378	378	47	5.87	1.99	1.94
30		Chandigarh	1,271	1,202	1,202	29.03	27.51	27.51
31		D&NH and D&D	10,480	9,852	8,368	221.50	191.93	185.96
32		Delhi	30,194	28,709	28,683	696.94	660.44	660.44
33		Jammu & Kashmir	49,146	47,376	16,673	756.15	369.43	251.05
34		Ladakh	1,366	1,015	647	31.10	22.21	14.63
35		Lakshadweep	-	-	-	-	-	-
36		Puducherry	16,394	16,036	7,662	258.30	172.60	127.34
<b>Sub-total (UTs)</b>			<b>1,09,229</b>	<b>1,04,568</b>	<b>63,282</b>	<b>1,998.90</b>	<b>1,446.10</b>	<b>1,268.87</b>
<b>Total</b>			<b>120.45 Lakh**</b>	<b>107.55 Lakh*</b>	<b>68.02 Lakh*</b>	<b>2.02 Lakh Cr.</b>	<b>1.36 Lakh Cr.</b>	<b>1.27 Lakh Cr.</b>

\* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during Mission period.

\*\* Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.24 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC vertical.